

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 25 of the University Grants Commission Act, 1956 :—

(i) The University Grants Commission (Terms and Conditions of Service of Employees) Rules, 1983 published in Notification No. G.S.R. 433 (E) in Gazette of India dated the 19th May, 1983.

(ii) The University Grants Commission (Recruitment) Rules, 1983 Published in Notification No. G. S. R. 434 (E) in Gazette of India dated the 19th May, 1983.

(Placed in Library. see No. LT-6889/83)

(2) A copy of the Annual Accounts (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1981-82 together with Audit Report thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. see No. LT-6890/83)

PROF. MADHU DANDAVATE (Rajapur) : What about the pending point of order ?

MR. SPEAKER : Which is the pending point of orders ?

PROF. MADHU DANDAVATE : You are supposed to give the ruling. Yesterday, Mr. Deputy Speaker had hold over our point of order.

MR. SPEAKER : I have already given my ruling.

PROF. MADHU DANDAVATE : You have not given your ruling as yet. Yesterday, he had announced that it was referred to you.

अध्यक्ष महोदय : मिल लेना प्रोफेसर मैंने सारा देख कर किया है। मैंने सारा स्टडी किया है। (व्यवधान)

PROF. MADHU DANDAVATE : I shall hand over the material to you. I will discuss it with you in the chamber. You don't give the ruling.

अध्यक्ष महोदय :

I will try to uphold the best traditions of this House.

PROF. MADHU DANDAVATE : We shall discuss this matter with you in your Chamber.

MR. SPEAKER : No. It is all right. I have already done it.

12.34 hrs.

VISVA BHARATI (AMENDMENT) BILL

(i) Report Of Joint Committee

SHRIMATI KRISHNA SAHI (Begusarai) : I beg to lay on the Table a copy of the Report (Hindi and English) of the Joint Committee of the Houses on the Bill further to amend the Visva-Bharati Act, 1951.

(ii) Evidence Before Joint Committee

SHRIMATI KRISHNA SAHI : I beg to lay on the Table a copy of the record of evidence (Volumes I and II) tendered before the Joint Committee of the Houses on the Bill further to amend the Visva-Bharati Act, 1951.

12.36 hrs.

MESSAGE FROM RAJAYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary-General of Rajaya Sabha :

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August, 1983, agreed without any amendment to the Arms (Amendment) Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 10th August, 1983."